

Central Administrative Tribunal  
Principal Bench

C.A. No. 567 of 1997

New Delhi, dated this the 24th October, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALI, MEMBER (J)

Shri Satyapal,  
S/o Shri Kishan Lal,  
R/o Village Beel Akbar Pur,  
P.O. Dadri,  
Distt. Ghaziabad, U.P.

Applicant

(None appeared)

Versus

1. The Chief Controller of Accounts,  
Ministry of Information & Broadcasting,  
Principal Accounts Office,  
H Block, Tropical Building,  
Connaught Place,  
New Delhi-110001.

2. Shri Sant Ram,  
Sr. Pay & Accounts Officer,  
All India Radio, Parliament Street,  
New Delhi-110001. Respondents

(By Advocate: Shri R.V. Sinha)

ORDER (Oral)

S.R. Adige VC (A)

Applicant impugns Respondents' order dated 24.2.97 (Annexure A-1) putting him to notice that his services would stand terminated with effect from the date of expiry of expiry of a period of one month from the date on which the notice was served upon or tendered to him.

2. None appeared for applicant. Shri R.V. Sinha has appeared for respondents and has been heard.

3. Shri Sinha has invited our attention to Para 3 of Respondents' affidavit wherein it has been stated that they decided not to press the impugned notice

dated 24.2.97 and also granted him temporary status vide order dated 8.5.2000 (Annexure AAR).

4. It is also stated in Respondents' affidavit that applicant's prayer for regularisation will be considered in accordance with rules, instructions and also subject to availability of work and applicant's suitability for the post.

5. Under the circumstances we see nothing further survives in the O.A. which is accordingly disposed of. No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)

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